

**Government of NCT of Delhi  
Delhi Disaster Management Authority**

No. F/02/07/2020/S.1/PT. file / 81

Dated. 22.04.2020

**ORDER**


Whereas, Delhi Disaster Management Authority (DDMA) is satisfied that the NCT of Delhi is threatened with the spread of COVID-19 epidemic, which has already been declared as a pandemic by the World Health Organization and has considered it necessary to take effective measures to prevent its spread in NCT of Delhi;

And whereas, Delhi Disaster Management Authority has issued various orders/ instructions from time to time to all concerned authorities to take all required measures to appropriately deal with the situation;

And whereas, Delhi Disaster Management Authority has issued Order No.122-A dated 29.03.2020, which inter alia, also directs in para 10 & 11 that (i) Wherever the workers, including the migrants, are living in rented accommodation, the landlords of those properties shall not demand payment of rent for a period of one month; and, (ii) If any landlord is forcing labourers and students to vacate their premises, they shall be liable for action under Disaster Management Act, 2005;

And whereas, instances of landlords forcing students for immediate payment of rent or face eviction have been brought to the knowledge of the Government;

Now, therefore, in exercise of powers conferred under section 22 of the Disaster Management Act, 2005, the undersigned, in his capacity as Chairperson, State Executive Committee, Govt. of NCT of Delhi, hereby orders for strict compliance of directions given in para 10 & 11 of Order No. 122-A mentioned above. The District Magistrates shall undertake awareness campaign on this issue particularly in areas having higher density of workers/ migrant workers/ students, to advise affected persons to lodge complaints to Police Control Room by calling '100'. District Dy. Commissioners of Police shall forward weekly reports about such complaints, and action taken thereon, to counterpart District Magistrate on every Monday starting from 27.04.2020

  
(Vijay Dev)

Chief Secretary, Delhi

To,

1. Spl. Commissioner of Police (Operations), Delhi.
2. All eleven District Magistrates, of Delhi.
3. All eleven District Deputy Commissioners of Police, Delhi.

**Copy for information to:-**

1. Pr. Secretary to Hon'ble Lt. Governor, Delhi.
2. Addl. Secretary to Hon'ble Chief Minister, Delhi.
3. Secretary to Hon'ble Deputy Chief Minister, Delhi.
4. Secretary to Hon'ble Minister (Revenue), Delhi.
5. Addl. Chief Secretary (Home), Govt. of NCT of Delhi.
6. Commissioner of Police, Delhi.
7. Pr. Secretary, DIP, Govt. of NCT of Delhi for wide publicity.
8. Pr. Secretary (Revenue)-cum-Divisional Commissioner, Govt. of NCT of Delhi.
9. SIO, NIC for uploading the same on the website of Delhi Government.
10. Guard file.